

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:3445
ANSWERED ON:23.08.2011
REVENUE FROM PROTECTED MONUMENTS
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Will the Minister of CULTURE be pleased to state:

- (a) the existing policy of the Government/Archaeological Survey of India (ASI) for levying entrance fee/tickets on protected monuments in the country;
- (b) the details of ticketed monuments in the country alongwith the revenue earned from each monument during each of the last three years and the current year, State-wise;
- (c) whether the ASI proposes to amend its policy in this regard including revising ticket rates and increasing the number of ticketed monuments; and
- (d) if so, the details thereof?

Answer

MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA)

(a) As per rule 6 of the Ancient Monuments and Archaeological Sites and Remains Rules, 1959, entry fee is being charged by the Archaeological Survey of India at its ticketed monuments and the rates are as under:

	Ticketed World Heritage Monuments	Other ticketed monuments
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|------|---------------------|--------------------|-------------------|
| (i) | Citizens of India | # Rs.10/- per head | Rs.5/- per head |
| (ii) | Others (Foreigners) | Rs.250/- per head | Rs.100/- per head |

The rate for citizens of India is also applicable to 'South Asian Association for Regional Cooperation' countries and 'Bay of Bengal Initiative for Multi-Sectoral Technical and Economic Cooperation (BIMSTEC)' countries.

- (b) The detailed list of centrally protected ticketed monuments and the revenue earned through sale of entry tickets during the last three years and the current year are at Annexure.
- (c) Currently, there is no such proposal.
- (d) Question does not arise.